

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/TT/2017

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 5.7.2017

In the matter of:

Determination of transmission tariff for 1x1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station alongwith associated bays under “Transmission System associated with Vindhyachal-V (500 MW) Project of NTPC (Part-A)” in Western Region for tariff block 2014-19 period under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Madhya Pradesh Power Management Company Ltd,
Shakti Bhawan, Rampur,
Jabalpur– 482008.
2. NTPC Limited
NTPC Bhawan, Core-7
7, Institutional Area, Lodhi Road
New Delhi-110003.



3. Maharashtra State Electricity Distribution Co. Ltd.
Hongkong Bank Building, 3rd Floor,
M. G. Road, Fort,
Mumbai-400 001.
4. Gujarat Urja Vikas Nigam Ltd.
Sardar Patel Vidyut Bhawan,
Race Course Road Vadodara - 390 007.
5. Electricity Department
Govt. Of Goa
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa - 403 001.
6. Electricity Department
Administration Of Daman & Diu
Daman - 396 210.
7. Electricity Department
Administration of Dadra Nagar Haveli
U.T., Silvassa - 396 230.
8. Chhattisgarh State Electricity Board
P.O.Sunder Nagar, Dangania, Raipur
Chhatisgaarh-492 013.
9. Madhya Pradesh Audyogik Kendra
Vikas Nigam (Indore) Ltd.
3/54, Press Complex, Agra-Bombay Road,
Indore-452 008.

.....Respondents

For petitioner : Shri S.K Venkatesn, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Jasbir Singh, PGCIL

For respondents : None



ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of tariff for 1x1500 MVA, 765/400 kV ICT at Vindhyachal Pooling Station alongwith associated bays under “Transmission System associated with Vindhyachal-V (500 MW) Project of NTPC (Part-A)” for the 2014-19 tariff period in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism. The petitioner has submitted that the instant asset was scheduled to be commissioned on 11.8.2017 against this it is anticipated to be commissioned on 1.6.2017.

2. During the hearing on 20.6.2017, the representative of the petitioner submitted that the instant asset is now anticipated to be commissioned on 1.7.2017 and thus there is no time over-run. Reply has been filed by MPPMCL vide affidavit dated 22.5.2017. The petitioner has filed the rejoinder to the reply of MPPMCL vide affidavit dated 31.5.2017. He also requested to grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations.

3. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the



Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

4. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc. After carrying out a preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 5 of this order for the years 2017-18 and 2018-19. The objection raised by MPPMCL and their clarification given by the petitioner in case of the instant asset, which shall be looked into in detail at the time of issue of final tariff.

5. The details of the tariff claimed by the petitioner and tariff allowed for the instant assets based on revised anticipated COD i.e. 1.6.2017 are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-



(₹ in lakh)	
2017-18	2018-19
813.95	1090.13

B. Annual transmission charges allowed are given below:-

(₹ in lakh)	
2017-18	2018-19
622.67	926.61

6. The Annual Fixed Charges allowed in this order, as stated above, shall be applicable from the actual date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

7. As per the submissions made by NTPC in Petition No. 234/GT/2015, the generating station was commissioned on 31.10.2015, prior to COD of assets under consideration.

8. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 31.7.2017:-

- (a) Auditors Certificate and the revised tariff forms based on actual commissioning of the assets and ensure that the liability as shown on Form 4A and Form 5 are reconciling with the liability certified by the Auditor.



- (b) IDC and IEDC computation on accrual basis reconciling with Form 12 B and 12 A.
- (c) Discharge details of initial spares.
- (d) The Actual COD alongwith RLDC certificate for successful completion of trial operation in accordance with the 2014 Tariff Regulations.
- (e) CMD certificate as per Regulation 6.3 A Proviso (iv) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
- (f) CEA certificate under Regulation 43 of CEA (Measures related to Safety & Electric Supply) Regulations, 2010 for the assets covered in the instant petition.
- (g) Reasons for early commissioning in case its actual COD is before scheduled COD.

9. The respondents are directed to file their reply by 18.8.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 25.8.2017. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

10. The petition shall be listed on 12.9.2017 for final hearing.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

